

mation regarding claimants to family pension which had been called for from the civil authorities. In 18 cases the settlement of the claims was held up because the individuals were residents of the Pakistan-occupied territory of the Union in the State of Jammu and Kashmir.

Beggar Problem

659. **Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 789 on the 4th December, 1957 and state:

(a) whether any other State Government has sent scheme for tackling beggar problem within the State;

(b) if so, the names of the States; and

(c) the financial assistance asked by the States?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Mysore.

(c) Rs. 33,100.

Hostels in Punjab

660. **Sardar Iqbal Singh:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Punjab University has applied for a loan and a grant for building hostels for students at different places in Punjab; and

(b) if so, the amount sanctioned during 1957-58 so far?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivasth): (a) and (b). In connection with proposals for construction of buildings under the Second Five Year Plan, the University of Punjab applied to the University Grants Commission for a total loan of Rs. 1.13 crores for the construction of hostels for 1200 students, 100 houses for the University teachers and quar-

ters for administrative staff. The Commission has provisionally allocated a sum of Rs. 20 lakhs for payment as loans to the University during the plan period. Out of this, the Punjab University has earmarked Rs. 10 lakhs for hostel buildings. The University has not, however, submitted so far a formal proposal for payment of a loan of Rs. 10 lakhs for hostel buildings supported by detailed plans and estimates.

Air crash near Mangalore

661. **Sardar Iqbal Singh:** Will the Minister of Defence be pleased to state the results of the investigations conducted by the Court of Inquiry instituted to enquire into the causes of the air crash near Mangalore on the 12th September, 1957?

The Deputy Minister of Defence (Sardar Majithia): The Court of Inquiry appointed to investigate into the causes of the air crash near Mangalore on 12th September, 1957 arrived at the conclusion that the accident was due to a premature let-down through cloud in a hilly area and could be attributed to an error of judgement on the part of the pilot.

Displaced Persons in Andamans

662. **Shrimati Sucheta Kripalani:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government had promised to provide the displaced persons in Diglipur Settlement of North of Andamans 10 acres of cultivable land and a pair of plough animals for each family; and

(b) if so, how many of them have so far been provided land and animals?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes.

(b) All the settlers have been given the full quota of 5 acres of cleared land, but the promised quota of 5 acres of hilly land per family for horticulture purposes could not be